

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL**

**ON THE 15<sup>th</sup> OF JULY, 2024**

**WRIT PETITION No. 17928 of 2024**

**MUNNILAL PRAJAPATI**

*Versus*

**THE STATE OF MADHYA PRADESH AND OTHERS**

.....  
**Appearance:**

*Shri Vaibhav Dubey - Advocate for the petitioner.*

*Shri. Aditya Choubey - Government Advocate for the respondents/State.*

.....

**ORDER**

With the consent of both learned counsel for the parties, heard finally at motion stage.

2. Learned counsel for the petitioner submits that petition may be disposed off in the light of order passed by Coordinate Bench of this Court in **WP No. 17099/2024 (Rohini Prasad Pandey Vs. The State of Madhya Pradesh and others) vide order dated 03.07.2024**, whereas learned counsel for the State submits that appropriate authority be also directed to keep in mind order dated 06.05.2024 passed in **WA No. 801/2024 (Bhagchand Jain Vs. The State of MP and another)** while deciding the representation.

3. In view of submissions of learned counsel for the parties, present writ petition is disposed off with a direction to the respondents to decide the representation in the light of law laid down in **WP No. 17099/2024 vide order dated 03.07.2024 (Rohini Prasad Pandey Vs. The State of Madhya Pradesh and others)** and **WA No. 801/2024 (Bhagchand Jain Vs. The State of MP and another) vide order dated 06.05.2024** within three months

from the date of receipt of copy of this order.

4. It is made clear that if representation is not filed then from the date of filing of representation, it will be decided within three months.

5. In above terms, this writ petition is **disposed off**.

(ACHAL KUMAR PALIWAL)  
JUDGE

L.R.

